

PAPERS LAID ON THE TABLE

- I. Notifications of the Ministry of Railways**
- II. MoU (2004-05) between the Government of India (Ministry of Railways) and the Indian Railway Finance Corporation Limited.**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI NARANBHAI RATHWA) : Sir, I lay to lay on the Table:

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Railways (Railway Board), under section 199 of the Railway Act, 1989:
- (1) S.O.591 (E) dated the 17th May, 2004, notifying the 1st day of July, 2004 as the date of coming into force of the Railways (Second Amendment) Act, 2003.
 - (2) S.O.593 (E) dated the 17th May, 2004, notifying all the officers above the rank of Assistant Sub-inspector in the Railway Protection Force as the officer authorized.
 - (3) S.O. 698 (E) dated the 17th June, 2004, Hindi version publishing Corrigendum to S.O.593 (E) dated the 17th May, 2004 notifying the rank of officers to be the officer authorized in the Railway Protection Force.
 - (4) A copy (in English and Hindi) of the Ministry of Railways (Railway Board) Notification S.O.592 (E) dated the 17th May, 2004, notifying the 1st day of July, 2004 as the date of coming into force of the Railway Protection Force (Amendment) Act, 2003, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957. [Placed in Library. See No. L.T.639/04]

A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Railways) and the Indian Railway Finance Corporation Limited for the year 2004-2005. [Placed in Library. See No. L.T.640/04]